

W.P.23510 [W] of 2019

Sri Surajit Saha

vs.

The State of West Bengal & Ors.

with

W.P.23573[W] of 2019

Soumen Sarkar

vs.

Union of India & Ors.

with

W.P.23557 [W] of 2019

Kuntal Majumder

vs.

Union of India & Ors.

with

W.P.23463[W] of 2019

Suman Bhattacharjee

vs.

Union of India & Ors.

with

AST 61 of 2019

Anirban Mukherjee

vs.

State of West Bengal & Ors.

with

AST 62 of 2019

Ramaprasad Sarkar

vs.

Union of India & Ors.

with

W.P.23781[W] of 2019

Sri Surajit Saha

vs.

Mamata Banerjee, The Hon'ble Chief Minister, West Bengal & Ors.

Mr. Smarajit Roy Chowdhury

Advocates:

Mr.
Mr.
... for the petitioner in

Ajit
Uttam

Mishra
Basak

WP 23510 [W] of 2019 & W.P. 23781(W) of 2019.

Mr. Nilanjan Bhattacharjee

Mr.
Mr.
... for the petitioner in W.P. 23573[W] of 2019.

Ravi

Nikunj

Ranjan

Kumar
Berlia

Today, the learned Advocate General submitted in answer to two of the queries raised by us on the previous day that all restrictions imposed on internet have been lifted through out the entire State of West Bengal and that the publication of a particular material by the State which is annexure "P-2" to W.P. 23573 [W] of 2019 has been withdrawn from circulation and is no more in circulation.

We leave open the legal issue as to whether the State or the Government could issue such publications at State expense or using the government machinery for consideration in due course.

Recording the submission, **we hereby direct that the said publication be removed from all Government portals and facebook sites of government institutions and departments for the time being.**

The Eastern Railway and South-Eastern Railway will be at liberty to place reports in the form of affidavits placing on record the actual details of loss caused to railway property and other damages incurred. The railways will also place on record that the measures were taken to prevent loss of railway property and to ensure free movement of trains and safety of passengers and goods. Such report will also contain clear statement as to the action taken and the action to be taken for recovery of loss caused for such damages to the railway property.

Let the State, as well as the Union of India, place detailed response to all issues through reports in the form of affidavits before the next date of hearing.

(Thottathil B. Radhakrishnan, C.J.)

(Arijit Banerjee, J.)